

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDER SHEET

ORDERS OF THE TRIBUNAL

15.9.2009

OA 410/2009

Ms. Amrita Tripathi, counsel for applicant.

Heard learned counsel for the applicant.
The OA stands disposed of, at admission itself,
by a separate order.


(B.L. KHATRI)
MEMBER (A)

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH, JAIPUR.

Jaipur, the 15th day of September, 2009

ORIGINAL APPLICATION No.410/2009

CORAM :

HON'BLE MR.B.L.KHATRI, ADMINISITRATIVE MEMBER

Arun Kumar Tripathi
S/o Shri Brahmdev Tripathi,
R/o 7-Ka-3, Jyoti Nagar,
Jaipur.

... Applicant

(By Advocate : Ms.Amrita Tripathi)

Versus

1. Union of India through
Chairman,
Railway Board,
Churchgate,
Mumbai.
2. Chief Medical Superintendent,
Railway Hospital,
West Central Railway,
Kota.
3. Divisional Railway Manager,
West Central Railway,
Kota.

... Respondents

(By Advocate : ---)

ORDER (ORAL)

The applicant has not filed this OA against a specific order but for non-payment/reimbursement of the medical bills by the respondents.

2. Brief facts of the case are that wife of the applicant, Late Smt. Ramawati, was a patient of pancreatitis and kidney nephrosis, diabetes, hypertension and anemia. She was undergoing treatment since 4.9.2006. But, all of a sudden, she suffered a heart attack/cardio respiratory arrest on 10.9.2007. Therefore, looking to the critical and emergent condition, she was taken to the nearest hospital namely Manu Hospital, Shyam Nagar, Sodala, Jaipur, which is a private hospital at a distance of 1.5 Kms from the place where the patient was staying at the time of attack. The railway hospital at Jaipur was about 5 kms. away from that place. At the time of cardio respiratory arrest, the applicant was staying at her relative's place i.e. 521, Devi Nagar, Sodala, Jaipur. She was treated at the private hospital for four days i.e. from 10.9.2007 to 13.9.2007. Learned counsel for the applicant contended that inspite of the best efforts, the respondents have neither favorably considered the claim of the applicant for medical reimbursement nor they have passed any order denying the same.

3. After having considered the facts of the case, it is considered necessary to direct the applicant to file a self-contained representation before respondent No.2 i.e. Chief Medical Superintendent, Railway Hospital, West Central Railway, Kota, alongwith all the necessary documents, within a fortnight from the date of this order and in case the representation of the applicant is received within the stipulated period, respondent No.2 is directed to decide the same by a reasoned and speaking order within a period of one month from the date of receipt of the representation. In case the applicant feels aggrieved by the order to be passed by respondent No.2 on his representation, he will

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be at liberty to approach this Tribunal again. No order as to costs.


(B.L.KHATRI)
MEMBER (A)

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